CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 16 FEB 1994

APPLICATION NO(s) 854 93.

N.V.S. Boosed Sharma W. DRM Habli

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Sectional Offices (CBI Hubbi/SeRby.

2. Stri. A.N. Venegopal, Advocabe 814

R.V. Road. Bayealorl.

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5. C. Raelway Hubbi

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 3.2.94

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH ORIGINAL APPLICATION NUMBER 854 OF 1993

THURSDAY THIS THE 3RD DAY OF FEBRUARY, 1994.

Mr.T.V.Ramanan, ... Member(A)

N.V.S.Prasada Sarma, S/o Sri N.Ramaseshaiah, Railway Sectional Officer/CBI, Hubli/SC Railway.

.. Applicant.

V .

The Divisional Railway Manager, S.C.Railway, Hubli.

.. Respondent.

(By Standing Counsel Sri A.N. Venugopala Gowda)

ORDER

Mr. Justice P.K. Snyamsundar, Vice-Chairman:-

The complaint of this official who is borne on the establishment of the Hubli Railway Station is that for journeys he performed outside Hubli on official business he had to be paid taxi fare whenever he engages a taxi to commute from the Railway Station to the concerned office, but the claim by him for taxi fare has been consistently turned down in terms of a Railway Board Circular, copy of which is produced at Annexure—A2 according to which a Railway servant would be entitled to taxi fare provided he is drawing a pay of Rs.3200/- and above.

Admittedly, the applicant is drawing a pay of Rs.2305/- and therefore, would not be eligible to claim taxi fare. With this

being the position, we suggested to the applicant to approach the Railway Board for considering his claim on aforesaid basis, but he is not willing to do so. In that situation there is little that we can do for him. This application therefore, fails and is dismissed. No costs.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

REVIEW APPLICATION NO. 17/1994 IN 854/1993

MONDAY THIS ELEVENTH DAY OF JULY, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER(A)

Shri N.V.S. Prasada Sarma Aged 49 years, Railway Sectional Officer C/o Station Superintendent/ Hubli Railway Station, Hubli - 580029

Applicant

(Party in person)

ν.

The Divisional Railway Manager, S.C. Railway, Hubli

Respondent

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

position is net different from what we conceived of while disposing of 0.A.No.854/93 dated 3.2.94 where the claim was for payment of taxi fare for journeys rendered while performing official duty by the applicant. We have pointed out in the 0.A. referred to supra how the applicant is not entitled to taxi fare. The position remains as it was even now although the applicant claims that in terms of some orders of the Railway Board, he is entitled to taxi fare. The applicant has not produced before us any such order in support of his claim. On the other hand, as

pointed out by us, the applicant who was drawing a salary of 4.2000/- and odd was ineligible for taxi fare in adcordance with the Railway Board's circular. We, therefore, see nothing wrong in the action of the Department in rejecting the claim of the applicant for taxi fare. The application, therefore, stands rejected. We also reiterate our earlier order in 0.A.No.854/93.

MEMBER (A)

VICE CHAIRMAN

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SECTION OFFICER

SECTION OFFICER

ADMINISTRATIVE TRIBUNA!

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BANGALORE